

for admission.

11/11 Bench

for admission.

10/11 Bench

6. order Dated 08.09.99.

Adjourned to 12.10.99 for hearing and final disposal at the stage of admission at the instance of learned Counsel for the petitioner.

S. Jam
Vice-chairman
8.9.99

Member (J)

7. order Dated 12.10.99.

Adjourned to 11.01.2000 for hearing and final disposal at admission stage at request.

S. Jam
Vice-chairman
12.10.99

Or. No. 7 dated 11.1.2000

Member (J)

This matter has been posted to today for final disposal at the admission stage. Heard Shri B.S.Tripathi learned counsel for the applicant and Shri B.Das, learned Addl. Standing Counsel for the respondents and also perused the records.

In this petition the petitioner has prayed for direction to the departmental authorities to regularise her services on permanent basis in one of the Group D posts lying vacant under Res.2. Learned Addl. Standing Counsel has filed a Misc. Application with copy to petitioner to which he has attached order dated 22.12.1999 by which applicant has been offered a post of Poultry Attendant in the scale of Rs.2550-3200/- The other document attached to M.A. is the joining report dated 23.12.1999 of the applicant in the post of

J. Jam

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

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Poultry Attendant. It is submitted by the petitioner that as the ~~pxxayx~~ relief claimed by her in this O.A. has already been granted to him by the departmental authorities, he does not want to press this O.A. In view of this O.A. is disposed of as not being pressed.

Misc. Application filed by the learned Addl. Standing Counsel, in view of above order disposing of the O.A., is disposed of accordingly.

D. P. M.
VICE-CHAIRMAN

free copy of
the order
dt. 11.1.2010 may
be given to
both counsels.

Rah
13/1

Prayer
13/1-2010
D.